

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 251/GT/2013

Subject : Determination of tariff for generating and transmission activities undertaken by Bhakra-Beas Management Board 2009-14.

Date of hearing : **7.5.2015**

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Bhakhra-Beas Management Board (BBMB), Chandigarh

Respondents : Punjab State Power Corporation Ltd. & 4 Others

Parties present : Ms. Ranjitha Ramachandran, Advocate, BBMB
Ms. Pooja Gupta, Advocate, BBMB
Shri Sanjay Sidana, BBMB
Shri Rakesh Kumar Garg, HVPNL

Record of Proceedings

During the hearing, the learned counsel for the petitioner prayed for additional time to file the information sought by the Commission vide RoP dated 10.3.2015.

2. The representative of the respondent, Haryana Vidyut Prasaran Nigam Limited (HVPNL) submitted that BBMB does not have ownership of assets and all the expenses are met by the beneficiary states.

3. On a specific query by the Commission as to whether the tariff has been allowed by Haryana Electricity Regulatory Commission (HERC), the representative of the respondent HVPNL clarified in the affirmative.

4. Since none appeared on behalf of the beneficiary states, the Commission once again directed issuance of notice to the beneficiary States in order to hear their views in the matter.

5. After hearing the matter, the Commission granted time to the petitioner till 25.5.2015 for filing the additional information as per RoP dated 10.3.2015.

6. The respondent (HPVNL) is directed to file a copy of the Aggregate Revenue Return (ARR) filed before the HERC and the tariff allowed by the said Commission.

7. The parties shall file their reply/rejoinder/information with a copy to the other on or before 2.6.2015.

8. Matter shall be listed for hearing on 9.6.2015. Pleadings shall be completed by the parties before the said date.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)